

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 366 OF 2017 &
IA NO. 933 OF 2017**

Dated: 12th January 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. G. Saikumar
Mr. Nikita Choukse
Ms. Saumya Saikumar

Counsel for the Respondent(s) : Mr. Pradeep Dahiya for R-2

ORDER

Admit.

Learned counsel, Mr. G. Saikumar, appearing for the Appellant prays for four weeks' time to file rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel, Mr. G. Saikumar appearing for the Appellant, is permitted to file rejoinder within four weeks, after duly serving copy on the other side.

Post this matter on **19.02.2018** as agreed by learned counsel appearing for both the parties. In the meantime pleadings be completed.

**(S.D. Dubey)
Technical Member**

tpd/vg

**(Justice N. K. Patil)
Judicial Member**